NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 20

CP 61/MB/2022

CORAM:
SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**
ORDER SHEET OF THE HEARING ON **03.05.2024**

NAME OF THE PARTIES: DAYANAND SHASTRI V/s SHRI VAIJANATH INDUSTRIES PVT LTD

Section 210, 212, 241-242 OF THE COMPANIES ACT, 2013

ORDER

1. Mr. Girish T Hudkar, Petitioner No.2 appeared in person.
2. The Petitioner No.2 appeared in person submits that Petitioner No.1 is not medically fit and hence could appear. The Petitioner inform this Bench that the property of the Company is sold by the Bank and nothing remains. However, he seeks time to take instruction for due course.
3. List this matter for further consideration on **14.06.2024**.

Sd/- **Sd/-**
PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**
/NP/